[Dr. Triguna Sen] raised by hon. Members unless you ask me to say something. Since you have asked me to say...

THE DEPUTY CHAIRMAN: I have not asked you. I cannot force a Minister to say something which is not on the Order Paper. I have not asked you, but if you want to say something you can say.

DR. TRIGUNA SEN: If you ask me to say I can say.

THE DEPUTY CHAIRMAN: If you like you can say something.

DR. TRIGUNA SEN: Some the teachers from West Bengal saw me on the 23rd and submitted a memorandum. I discussed with them at great length. I told them that I would immediately ask the State Government about their reactions. The same day I sent telegraphic queries to the State Government. I went to Chandigarh and I came back yesterday. I have not been to the office since this morning because I had a Cabinet meeting. I do not know if a reply has been received. After I have received a reply I will be in a position to reply.

(Some hon. Members stood up in their seats)

THE DEPUTY CHAIRMAN: That will do. Secretary will read a message from the Lok Sabha.

SHRI BHUPESH GUPTA: Madam ...

THE DEPUTY CHAIRMAN: Order, order.

MESSAGE FROM THE LOK SABHA

THE WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1968.

SECRETARY: Madam, I have to report to the House the following

message received from the Lok Sabhasigned by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 25th March, 1968, agreed without any amendment to the West Bengal State Legislature (Delegation of Powers) Bill, 1968 which was passed by Rajya Sabha at its sitting held on the 13th March 1968".

(I) THE HARYANA APPROPRIATION (VOTE ON ACCOUNT) BILL, 1968; AND

(II) THE HARYANA APPROPRIATION BILL, 1968—continued.

THE DEPUTY CHAIRMAN: Now we go back to the Haryana (Appropriation) Bills. Mr. Rajnarain. He was speaking yesterday.

SHRI DAHYABHAI V. PATEL (Gujarat): He is taking all the time.

श्री राजनारायण (उत्तर प्रदेश) : माननीया, श्रब मुझको कोई विशेष नहीं कहना है। में डाहयाभाई की दया श्रीर उनकी कृपा-पूर्ण श्राज्ञा श्रीर भावना को समझ कर श्रब हरियाणा की कोई बात श्रीर नहीं कहूंगा।

KUMARI SHANTA VASISHT Madam Deputy Chairman, (Delhi): I would like to make a few points to clarify what the hon. Minister said yesterday because, I think, he did not fully appreciate the points; we were making to draw the attention of the Government to the conditions of the people in Haryana. He said that a sum of Rs. 8 crores has been spent in the last 10 years for flood That, I am sure, Madam, control.

must have been spent. Nevertheless the fact remains that the floods continued to come and there was waterlogging and crop failure off and on almost every year, sometimes conti-Therefore, these figures nuously. do not have much meaning so long as the problem remains, whether the money has been spent or has not been spent. How it is spent and what is the implementation—that is more im-And the implementation will show only when the results are achieved. If the floods continue to damage the crops year after year, the expenses or the target of money spent has no particular significance.

So also he had said that we had not seen the Budget, etc. I would like to point out that it is not so. He gave some figures to show that Rs. 16 crores of credit resources have been given for various purposes. But out of that, not more than Rs. 2 crores will be going to agriculture. We all know very well, whenever credit is given, as to who are the beneficiaries from that credit. It is mostly the industry, and agriculture is almost treated as a step-child in this. Therefore, this figure of Rs. 16 crores may sound a big sum, but Rs. 2 crores is supposed to be for electricity and some more money for other purposes, but not really for agricultural purposes.

Now, Madam, I would like to point out, as I was mentioning about the taxes yesterday, that nobody objects to the levy of taxes. But the taxes should be levied very equitably. They should tax those who are in a position to pay, those who are in a position to bear the burden of taxation. But to levy taxes on those sections which are very poor or very hard-hit and to give the benefit of that income to the industries or other sections which are relatively well off, I think, is not

I would point out at all equitable. to Mr. Pahadia that what I was saying about taxation was that the burden of taxation was going to fall on the farmers, on the poorer people, on the bus passengers and on those people who are going to have distress sales, distress mortgages etc., etc., and the industry was going to get away almost scot-free. They would get the lion's share as far as the resources of the State are concerned, but as far as the burden is concerned, it is likely to fall on the poorer sections of the society and to a great extent on That was what the farmers also. I was pointing out—that the taxes should be levied on those who are able to pay them and the backward and depressed sections should be pushed up so that they come at par with the other sections of society.

I may point out some more problems which are experienced by the people in Haryana and I hope that the Government will take some steps and make some efforts to rectify them as far as they can. Madam, the law and order situation in Haryana has been pretty bad. It was bad a long time ago when the law and order situation in other parts of India was pretty good or reasonably good. But now it is very Ordinary people can be very bad. pushed down from a bus, beaten up and their things taken away, nothing can be done about it. These things happen occasionally. Especially in the rural areas, the law and order situation is even worse. Any strong person can come and occupy your land. Somebody can come and beat up your family members. Somebody can come and take possession of your land in league with the patwaris and other people who are also identified with the stronger sections and the more influential sections of the rural area, with the result a lot of injustice

[Kumari Shanta Vasisht.] is done to the ordinary people in I think the Government Harvana. should definitely take some action in the matter. To think that everywhere the situation is pretty bad and, therefore, Haryana also is like any other State, does not help the matter very much. The main thing is that it should not be allowed to deteriorate just because it is deteriorating elsewhere. It was bad to begin with and if it is allowed to continue to go down, it will not be very good. They should try to rectify the situation and with the money allotted for law and order, administration of justice etc., they should see to it that the administration functions effectively and that the governmental machinery is able to restore law and order and like peace and justice to the people there. As far as the high-handedness of these influential sections is concerned, that is there. And when the poor people go to courts, those who are very poor and badly off have to go there again and again as they have to go in all parts of India. Their condition is extremely bad and our judicial system should be very expeditious and not so expensive. Of course, it is an all-India problem and it is not a problem only in

Madam, I would again impress upon the Government that sometimes before the expenses are incurred, the State Governments do not think. They carelessly spend money. I think the Centre also sometimes very carelessly spends money. Sometimes it even I think we should provide wastes. the basic amenities to the people rather than waste good money on revolving towers and other luxury items or even on murals and other architectural things or such other things which are expensive and wasteful.

Haryana. But there also it is a problem

and the Government would be well advi-

sed to do something in the matter.

A country which cannot provide even drinking water to its people has no business to waste money on murals or such other things which are not even particularly attractive, or on -Now, as far as revolving towers. wastage, etc. is concerned, I think perhaps the Deputy Minister for Finance would know that the dearness allowance was increased by the Governor there who is the representative of the President in the State. The increase in dearness allowance is necessary because the prices are going up and so the people are clamouring for increased dearness allowance. I think the Government should make efforts to check this spiralling of prices. If the Government fails to check the rising prices, it is only inevitable that people will complain about it and grumble about it because they cannot make This particular the two ends meet. allowance was given by the Governor, not by the Assembly even. Therefore, as far as wastage is concerned. I think it should be checked everywhere, in every State and in the Centre also. And as far as the basic amenities and the basic needs of the people are concerned, they should not be allowed to suffer for generations to come. The Government should look upon this work of improvement of the backward and neglected areas as a special responsibility of the Government and they should see to it that no region is allowed to remain backward or almost underprivileged. I am sure Mr. Pahadia would be interested in giving a boost to them and whenever their finances permit and whenever it is feasible, I hope they will try to finance some of the schemes to check water-logging, flood control, sinking of tubewells and so on. Hundreds of crores of rupees were spent to buy wheat from foreign countries which keeps us tied to them. I think if the same amount had been spent on minor

rigation, tubewell sinking and so on ll over the country, some of this ependence could have been taken are of. Now, I would like again to rge the Central Government to find he necessary funds for allocation to Iaryana so that it can come up and be n the road to prosperity. Thank you.

SHRI BHUPESH GUPTA (West Madam Deputy Chairman, Bengal): entirely associate myself with the entiments expressed about improvenent of the State of Haryana. It is , newly created State and it does equire all manner of assistance that he Centre can render. Obviously i State like Haryana is not expected o be viable immediately or even n the near future. It would require constant attention from those quarters which control the resources of the country, namely, the Central Govern-As far as industrialisation is concerned, well, Harvana needs to be industrialised. We are hap- $_{
m that}$

12 noon py some industries are coming up there but they are small ones. Therefore much has got to be done, especially in the public sector. Now naturally when such industrially backward areas have to be developed, it would be a mistake and even folly to leave the matter to the pleasure of big money, because normally they would not be interested m making developments there because of certain economic and other reasons. We have seen that capital generally to those centres which are convenient from the point of view of monoploy operations or from the point of view of earning high profits. Haryana undoubtedly does not fall in that category unlike Calcutta, Maharashtra, Bombay or Ahmedabad. Naturally, therefore, Haryana is liable to be neglected by big business in the country. It is all the more reason that the Government should have an overall comprehensive plan for the

industrial development of this particular state. This is an obligation which we owe to ourselves and to the people of Harvana and an example can certainly be set by the Government itself by starting public sector undertakings. As far as the Centre is concerned, some of its public sector undertakings can be started there in Harvana and we can think of new undertakings to be started by the Centre. State of Haryana needs a responsible elected Government which would come into existence, I hope, after the elec-This State should be given the necessary financial and other assistance in order to start public sector undertakings there. On the one hand for the development of cottage and small-scale industries the Centre should give firm commitments of assist nce and on the other assistance should be offered for helping the growth of modern industries, especially in the public sector. That should be the policy with regard to the industrialisation of that particular State.

Then there is the question of land That is also to be reforms and so on. Unfortunately, Madam attended to. Deputy Chairman, the present movement or the democratic movement is not so strong in Haryana as it ought The result is that the vested interests, whether in industry, commerce or agriculture, are taking full advantage of it not only in economic matters but also in the political Therefore, I do not see how we can easily get things done even if a responsible Government is formed, because that Government may be loaded in favour of the vested interests in the countryside or in the urban Therefore, it is essential to develop a powerful left democratic movement in the State of Haryana and right-minded Congress members like Kumari Shanta Vasisht should be helpful too in developing such a [Shri Bhupesh Gupta.]

movement. But then I must say with all respect to her that she has to come out of the Congress, because without coming out of the Congress it is not possible to serve the cause of the common man as one should. not for me to make her come out of the Congress but I am only stating a proposition that it is not possible for right-minded Congressmen to do good things from within the Congress Party. According to me such possibilities are getting limited and restricted on account of the consolidation of the rightist forces within the Congress Party. Therefore, it is for her to decide. Kumari Shanta Vasisht who spoke before me had a leading part to play in the Delhi Congress effairs. Where is that Delhi Congress now? One has to go almost near the Nigambodh Ghat to find out the whereabouts of the Delhi Congress. (Interruptions) I am only talking about the disease of an organisation, not the manlood of an I entirely agree the organisation. CPI is comparatively very weak and we are trying to grow but our journey has not yet started in the direction of Nigambodh Ghat. That I can tell you.

KUMARI SHANTA VASISHT: You can use your good offices and advise the Prime Minister on this matter.

SHRI BHUPESH GUPTA: She thinks that I can advise the Prime Minister about this thing. She has lost faith either in her capacity to advise the Prime Minister or in the capacity of the Prime Minister to listen to the advice of her Party. (Interruptions.) I am the friend of every body but the trouble is, between my friendship and their friendship stands big money. It is big money which prevents people like Kumari Shanta Vasisht from coming out of the

Congress and identifying themselves with the left democratic movement in that glorious manner in which Mr. Ajoy Mukerjee has done or Mr. Binodanand Jha has done. That is the trouble. Of course when I give her good advice, she appreciates.

SHRI SHEEL BHADRA YAJEE (Bihar): Your are preaching a shameless job defections.

SHRI BHUPESH GUPTA: Yajee, you are well situated in the Congress Party because the Congress Party is your place. Of course vou have changed political parties 14 times. I am asking you to change it once more, if you like. We are ready for it. You can beat your own record. Madam, nobody in India has changed so many parties as my estcemed friend, Shri Yajee, has done. But it is possible to beat his own record. If you are in the moon, go to the cosmos and the sun. (Interruption) I am talking about this hon. lady who naturally speaks so many good things and we appreciate I do not have any kind of disdainful attitude towards them. know under what difficulties many of them are functioning and the inhibitions they are suffering from. The trouble is that with the best of their intentions they cannot do very much. That is why I say it is time for them to reconsider their position within the Congress Party and it would be better for them -I pose this question—to come out and fall in line with the left democratic movement in the country. Perhaps that way they can be most helpful to the nation.

I grant their bona fides when they say all those good things.

Now coming to Haryana, well, this is a Central Budget and, therefore, I may offer one or two criticisms with

regard to it. Now we are sanctioning this money to the Central Government to be spent in Haryana under certain particular provisions of the Constitution. Now the Governor of Haryana, for example, should have been recalled. Even for the interim period this gentleman is not fit to run the Administration I take this stand on the basis of the report he had submitted to the President on the basis of which we discussed the Proclamation in this House, where he said that he dismissed the Assembly and the Rao Ministry. Although the Rao Ministry enjoyed the majority in the Assembly, he took the stand that he did not like those defections and other things and he a kind of stability and the matter to be settled that way. Therefore, he dissolved the Assembly. This stated in his report; I need not recapitulate all these things which we have already discussed. He did that some time ago. But what is happening now? The Congress leaders at the Centre from dawn to dusk are conspiring and planning for organising defections. They are thinking of toppling this Government and restoring that Government back to power by means of defections, by means of political education, manipulations and all those things. Even at this hour, as I speak here, we have got the lamentable spectacle of U.P. where the Governor does not even invite the leader of the S.V.D. to form a Government. In Bihar we have got now somebody to form a Government on behalf of the S.V.D. there but do you know how the Governor is behaving there? There the Governor wanted the list of all the supporters, then wanted a list of the Cabinet Members. It is an unheard of thing. Nobody asks for the list of Cabinet Members before one is invited to form a Government. Only when you invite a person to form a government do you ask the leader of

the majority party to give a list of the Ministers and whatever name he gives, is final but here, in Bihar, even before the invitation was extended, the leader of the S.V.D. was asked to submit not only the list of the members but also the list of the would-be Cabinet or the Ministers whom he would appoint as the Cabinet Ministers. He asks for the programme even. Where does a Governor ask for the programme? It is none of the Governor's business but we had to comply with this request in order not to enable the Governor to give opportunities to the Congress party to come back there by this kind of method, in order that there would be no excuses and pretexts created. Therefore, in Haryana also the line that was taken is a varying one from that pursued in other States. As far as my State is concerned, it is a shame and scandal that they have Mr. Dharma Vira sitting there to the disgrace of the whole nation. I need not go into that because I am now dealing with Punjab. The Haryana Governor is an I.C.S. man. I know him. I knew him here in Delhi. In fact I was along with his brother, a student in London together. I have nothing about his personal character and other things but certainly I know him to be a very very servile official under the British and he has maintained that servility in regard to his relations with the Congress. Chandigarh is the centre of both and what is happening in Punjab? You said it is a small matter. Here we brought the original and we believe in what we The Government should have got. clarify how the Governor signed the Appropriation Bill without having cared for anything. (Interruptions) You cannot dismiss it like that. Hon. Members on this side of the House have brought to the notice of your offi; and to the Government a particular document which shows that it is an Appropriation Bill on which is the signature [Shri Bhupesh Gupta.] of the Governor giving his assent, saying 'I assent to the Bill' whereas the Deputy Speaker says 'It is left blank'.

THE DEPUTY CHAIRMAN: The issue is not that here.

SHRI BHUPESH GUPTA: You know Chandigarh is common. The Centre is running this institution. You enjoy this when I say this.

THE DEPUTY CHAIRMAN: We have only one hour.

SHRI BHUPESH GUPTA: Let me develop this point. Whether the document is forged or not, it is for the Government to say. Here, believing it to be genuine, we have brought it. If we are wrong, correct us.

SHRI NARINDER SINGH BRAR (Punjab): What proof have you got to say that it is genuine?

SHRI BHUPESH GUPTA: It is for the Government. I do not say: 'Accept our version'. We have brought the document to you. Therefore, let the Government say what it has to say. Chandigarh is the common factor here. Two Governors are there and between Mr. Chakravarty and Mr. Pavate, living in the same place, they are making a mess of our constitution, bedevilling everything in public life, helping the Congress to carry on as they like. In Haryana they wanted mid-term elections because I know the Congress party thought they had better chance of winning. In Punjab they would not go in for mid-term elections because they know that the Gill gang and the Congress party would be wiped out from the Punjab politics. Why do not advise your Prime Minister to play cricket and accept our challenge for mid-term elections in Punjab? We did not reorganise the Punjab

State to deliver the divided Punjabispeaking and Hindi-speaking areas to the pleasure of the Governors or to the intriguers of South Block and North Block or to the Prime Minister's kitchen Cabinet. We did not do so for We reorganised the Punjab State into two States on a linguistic basis in order that democracy could be more stabilised, public life could be rid from certain inhibitions and frustrations so that the people speaking those languages do have a full outlet of their cultural and self-expression through the democratic institutions but this Congress regime, this Government and the Centre in particular, is the fountain-head of all intrigues, corruption and political manipulation. Chavan has become the Field Marshal of toppling operations. He has become the Field Marshal of operations against the non-Congress Governments and against the democratic movements. I wish well of the Haryana people and I do sincerely hope that in Haryana the Congress would be trounced, the name that is shame and dishonour, the organisation of those manipulators and traitors, those arch machinators and topplers of the non-Congress Governments, the servers of vested interests. That party should be defeated in Haryana, come what may. That is itself would be a positive achievement. We look forward to the defeat of the Congress in the coming mid-term elections.

KUMARI SHANTA VASISHT: I take very serious objection to that Mr. Gupta said. My party at least came out with some number whereas his party had only one person out of 80 members in the Corporation. This time there is not even one left. Now he will not listen. I cannot do all that politics. He is shouting at the top of his voice. I was saying that they had only one member out of 80 in the Corpora-

bona fides.

tion. Now even that one is gone. He has no business to advise me to get out of the Congress. If he is so keen about my party, he should ask the Prime Minister to defect. I am challenging his

SHRI BHUPESH GUPTA: I apologise to Miss Shanta Vasisht for giving a good suggestion because she will never accept a good suggestion in time. Before it is too late let her listen to me.

THE DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: All right, let us go on a joint deputation. Will you join me?

THE DEPUTY CHAIRMAN: If both of you have any more points, please go to the lobby.

SHRI BHUPESH GUPTA: Generally I do not have any further discussion with ladies in the lobby.

SHRI KRISHAN KANT (Haryana): I thank you for giving me this time. I hope the time that Mr. Gupta and Kumari Vasisht have taken for other matters will not be taken out of the Haryana debate. I am sorry I will not oblige Mr. Gupta by trouncing the Congress with a thumping majority for the opposition. I can assure him that we will not oblige him at all and Congress will come in thumping majority in Haryana. We are really honoured that this Budget debate of Haryana is being dealt on behalf of the Government, by the deputy to the D.P.M.—the D.D.P.M. because the D.P.M. is not here and I do hope that the D.D.P.M. will certainly give assurances and make the Union Government and the Haryana Government act with the full authority of the D.P.M. I am going to raise two or three matters on which I think the

Government of India also will have to take some decision. The first thing is that the Budget of Haryana is rather a very stale and colourless Budget, as the Governor there probably is, and I do not think that the Government of India would have probably advised him to give them such a stale Budget which is neither a courageous Budget nor a spirited Budget nor a lively Budget. I do not know what kind of a Budget it is.

But I like to bring to the notice of the hon. Deputy to the Deputy Prime Minister that the basic problem in Haryana is one of irrigation. Out of a 100 lakh acres of land we have got only about 30 lakh acres of land properly irrigated, and out of that, 24 lakh acres of land is canal-irrigated. The problem in Haryana is that we do not have rivers, and because of lack of the rivers the subsoil water is not there. Because such water is not there, the main problem there is to properly utilise the drains and flood waters which we have not been able to do up till now. Also the basic problem lies in the fact that proper allocation of water has not been made to Haryana from the Bhakra canal, which, it was thought, would be made when Haryana State was formed from out of the composite Punjab State. I would like to bring to the notice of the hon. Minister that when the project of Bhakra dam was made, it was decided that 23 lakh acres of water would go to Haryana and 8 lakh acres of water to Punjab. In 1948-19, when the distribution was done, 28 lakh acres of water went to Haryana, and Punjab's quota was increased from 8 to 27 lakh acres. You will understand that a backward area like Haryana required more water, and if that water is given, it can have a great bumper crops and it can really feed many parts of India. But I have to say that this [Shri Krichan Kant.]

basic injustice has been done to Haryana and I hope that the Government of India will correct this thing so that Haryana gets the proper irrigation facilities.

Secondly, there were a number of schemes for using drain waters and lake waters. It was decided that the drains at Bhind and Kotla, and the lake at Ujna would irrigate respectively 3 lakh acres, 4 lakh acres and 12 lakh acres respectively and that this decision would be implemented by taking the necessary action. But I do not think anything has been done up till When Haryana, before its separation as a separate Haryana State, was part of Punjab, there was an irrigation scheme costing Rs. 75 lakhs which was to benefit Mahindergarh, Gurgaon and Hissar. I do not know whether it is lying in cold storage or whether it is all forgotten, or left in Punjab.

Thirdly, there was a lift irrigation scheme to irrigate lands in Narwana branch making use of the Bhakra Canal and its network. I do not know what is being done about it.

Now, Sir, I am sorry to say this. At the last meeting of the Consultative Committee set up for Haryana held at Chandigarh on the 2nd of this month, I specifically requested them to let us have a note about the present position in the matter of Haryana's power potential and irrigation potential, but to no avail, and today we are discussing the Haryana Budget in this Rajya Sabha ; the Lok Sabha has already discussed it. But up to now the Haryana Government and the Central Government have not been able to provide us with that note that we re-Now they will say there is quired. no need because there the elections are going to take place. Now this is not the way the things should happen, and I do not know what the Central Government and the Haryana Government would do.

Now I would like to refer to another aspect of the State and that is the dissatisfaction of the Subordinate Serv ces in Haryana. Now you know that those Subordinate Services have been agitating for a along time and agitating in a non-violent way and in a very constitutional way, and only when they found that nothing could be had that way, they had to resort to certain actions, to hartal and all that. I am sorry to see the attitude shown by the Haryana Government, and especially the attitude of the Governor. is most condemnable, most reprehensible, and the way he has behaved towards the Subordinate Services should be fully condemned. I congratulate the agitating Haryana Subordinate Services for the way they have been non-violently carrying on their agitation. If there has been any violence, it has come from the Government, not from the Subordinate Services. If you compare the way in which way this agitation is conducted in Harvana with the agitations carried on in U.P. and other places, you will find that the agitators in Haryana have behaved in a more dignified manner. As I said, if violence has come and other things have come, they have come from the side of the Government, and they have done it in a very bad way.

As regards the various demands I would like to refer to only two or three demands. One is about the dearness allowance. Now the D.A. has been given. They wanted the principle of parity between Punjab and Haryana on the Central Government scales. The Haryana Government have agreed. But what they have done? They have conceded the demand of the agitators

on [26 MAR. 1968]

in this regard but not fully; they do not know how to show grace. And what is this? They have granted the Central scale of dearness allowance but not given the arrears. It was a matter of one crore of rupees. If it had been paid I think the agitation would not have continued. But I am sorry to say that this Government does not know how to behave with their own services who have to run the wheels of the Government. It was a question of paying Rs. 1½ crores to the teachers and other people. But they have not agreed to pay this arrear. I told the Governor that this was a very wrong policy and it should be corrected. political parties supported this reasonable demand. I am sure that, when the popular Government comes to power, they will grant this, and because we are sitting here in Parliament discussing the Harvana Budget, I wish the Government of India, the Home Minister and the Finance Minister had come to the rescue of the aggrieved people and settled their legitimate demand.

Now, the Kothari Commission Award was accepted, but I do not know whether Deputy to the Deputy the hon. Prime Minister knows that with the application of the latest scales of pav recommended by the Kothari Commisa deduction in the dearness allowance ranging from Rs. 80 to Rs. 18 has been made from each teacher. Instead of gaining from the Commission's recommended higher scales of pay, they have incurred losses. this the way of accepting the Kothari Award ? But Commission's difficulty is due because of the policy of And yet the the Governor there. Government of India has placed Haryana under the rule of that Governor. Why is the Parliament not acting? What is our Constitution doing? We are agitating here, but it is the Governor there who should act, and he is

not moving. Put somebody else there, who can appreciate the difficulties of the people, not the I.C.S. people. The biggest defeat of the Indian revolution has been the appointment of the I.C.S. even after independence. If these people had not been there, we would not have come to this sorry state of affairs.

I am sorry that even the promises made to the Roadways people have not been fulfilled. They say something don't do anything. Is this but they the way the whole thing is go ng to be done? I wish the Government of India, even at this late stage, interferes and sees that the next phase of the agitation does not come about, and the agitators do not have to go for dharna and such other things. I am sorry that promises have been made but are not being properly fulfilled. Their latest programme is a black flag demonstration and an indefinite fast by two leaders of the Subordinate Services—I do not know. Is it not a slur on the Government of India-when they are running the State now-that they have their services agitating?

Now a second point I would like to make and to which I earlier ref rred was the share of Haryana in the Punjab You will be stonished University. to know, Madam Deputy Chairman, that, after Haryana was made a separate State under the Punjab Reorganisation Act, that in section 72, it was said that the Government of India can and will give directions for modifications in respect of Haryana's representation in the Punjab Uriversity. You will be astonished to know that even, at present, out of the 85 members of the senate, there are only 9 members from Haryana, and out of the 15 elected members to the Syndicate there is Then on the none from Haryana. Board of Finance, which decided about

Shri Krishan Kant. the allocation of funds and various other subjects in which also the appointment of teachers and their promotion comes, there is none from Haryana. I know that some attempts are being made by the Punjab University to show that Haryana has been properly represented. Some people from Punjab are being shown as from Haryanais it all that simple thing? I am sorry if this thing is done and Haryana will surely resent it. Madam, you would like to know this also that even at present about 40 per cent of the expenses of the Punjab University are being borne by Haryana. And even in the present Budget we are sharing the expenditure on common institutions like the Punjab University, but we do not have our proper share in the Punjab University's Senate and Syndicate and on the Board of Finance. You will be astonished to know that even for the regional centre at Rohtak which the Punjab University runs, the Haryana Government has to pay 50 per cent. Even for the institutions in Punjab—It may be that the institutions were there from before partition—for example, the Extension Library at Ludhiana and the Vishweshwaranand Institute of Sanskrit and Indological Studies at Hoshiarpur are, of course, being fully financed by the Punjab University. It is all right. They are doing it. We are not objecting to it in any manner, but the main thing is that Haryana is not getting its proper share in the affairs and administration of the Punjab University Punjabi-dominated. 18 have written about this situation and have raised this problem. I have wanted that some direction should go from the Government of India in the month of March itself because the process of election for the senate has started. The date sheet of election has already been announced. If these elections are

not immediately held, I am afraid Haryana will remain unrepresented for the next four years. This thing was raised by Haryana Government and the Punjab University did consider it. But it has not been implemented up till now, I am sorry to see. I am sorry that fictitious matters and baseless arguments are being put forward. I will not wonder if one day it is even said that in the person of Shri Suraj Bhan, the Vice-Chancellor of the University, Haryana has got representation, since he belongs to Harvana because he was once Vice Chancellor of Kurukshetra University. argument may be put forward. That is not at all correct and the people of Haryana are not going to tolerate this sort of thing. They should have adequate representation, and I would request the Government to do something about it even during the month of March itself so that Haryana does not remain unrepresented in Chandigarh University for the next four years.

Lastly, there is one suggestion I have to make about the name of the Punjab University. I would like to submit that the name of the university, which it is suggested should be changed to that of Chandigarh University, should fittingly be changed to Lala Lajpat Rai University. I say this because our great leader Lala Lajpat Rai who was born in Punjab started his political activities and his whole career Haryana and so this will be a fitting memorial to his great name. This university should, therefore, be called Lala Lajpat Rai University.

Thank you, Madam.

ंश्री मुख्तियार सिंह (हरियाणा) : मैं डम डिप्टी चयरमन, यह श्राज जो हरियाणा के बजट के बारे में एप्रोप्रिएशन बिल पेश है उसके बारे में में कोई ब्लैकमेलिंग करने के लिये खड़ा नहीं हुआ हूं। कुछ मेम्बर्स ने इधर

से कहा कि हरियाणा के लोगों के साथ कुछ वेस्टेड इंटरेस्ट्म हैं जो उनकी तरक्की नही चाहते, यानी इस हाउम के अन्दर ही हरियाणा का नाम लेकर ब्लैकमेलिंग की गई। इस हरियाणा के साथ किसी को प्यार नही है। हरियाणा की हिस्ट्री बताती है कि इसके साथ हमेशा एक बड़ी सौतेली मां जैसा सल्क होता रहा है । हरियाणा के बहादूर लोगों ने श्राजादी की लड़ाई लड़ी, सन् 1857 ई० के गदर के ग्रन्दर बढ़-चढ़ कर हिस्सा लिया । श्रौर श्रंग्रेजी सरकार ने एक सजा के तौर पर इसके टकडे करके पंजाब के साथ मिला दिया। उसको सजा दी गई। श्रंग्रेजी राज के श्रन्दर इसकी कोई तरक्की नहीं हुई। सबसे बैकवर्ड इलाका हरियाणा का ख्याल किया जाता है। ख्याल किया जाता कि स्राजादी मिलने के बाद यहाँ की कुछ तरक्की स्रौर डेवलपमेंट होगा लेकिन पंजाब के लोग हरियाणा के इलाके को भ्रपनी एक कालोनी समझे हये थे। जहां पंजाब का मबसे बडा जबरदस्त डेवलपमैट सरदार प्रताप सिंह कैरों के राज में हुग्रा वहां हरियाणा के इलाके को एक तरह से क्रिमनली नेगलेक्ट किया गया तरिकायात के कामों मे। यहां कोई तरक्की नही हुई । जिस वक्त पंजाब का बंटवारा होना था ग्रौर पंजाबी सुबा बनना था हम भ्रपनी पार्टी के लोगों के साथ एक डेपुटेशन की शक्ल में यहां सेंट्ल लीडर्म श्रौर कांग्रेस हाई कमान्ड के तमाम लोगों से मिले तो हमे जाते ही कहा गया कि पंजाबी सूबे का सवाल नहीं श्रब तो हरियाणा बनाने का सवाल पैदा होता है क्योंकि हरियाणा के लोग पंजाब के अन्दर नहीं रहना चाहते। तो हरियाणा को तरिक्कयाती कामों की तरफ से बहुत इगनोर किया गया श्रौर पंजाब के साथ हरियाणा , के लोग नहीं जाना चाहते तो हरियाणा बनाना है, यानी बनाना था पंजाबी सूबा भ्रौर बहाना लिया गया हरियाणा की बैंकवर्डनेस का । खैर, उसके

बाद पंजाब का बंटवारा हुम्रा, उनको पंजाबी सूबा वनाना था सो पंजाबी सूबा बन गया, हरियाणा भी निकल कर ग्रा गया ग्रौर एक माल से ज्यादा अर्मा हुआ हरियाणा को बने हुये। इसके अन्दर कांग्रेस की हुकूमत आई, ऐसे शुभ दिन उन्होंने कदम रखा था--कृष्ण-कांत जी न--कि 13 मार्च को उनको हलफ दिलाया गया स्रौर वहीं तेरहवी हो गई, 13 दिन के बाद ही खत्म हो गई। उसके बाद संयक्त दल की हकुमत आई, सात आठ महीने वहां राव वजारत रही ग्रौर वह जैसे खत्म हई वह, डिप्टी चेयरमैन साहिबा, ग्राप जानती है, हाउस के म्रन्दर उसको डिसकस किया गया। गवर्नर की एक कलम की वजह से यहां दिल्ली के दरबार मे कांग्रेसी नेताश्रों ने बैठकर उसको खत्म कर दिया, कोई माइ-नरिटी की बेसिस पर राव वजारत खत्म नहीं हुई, वहां उसकी मैजारिटी नहीं थी यह बात नहीं, बल्कि डिफेक्शंस का एक बहाना लेकर कि वहां डिफेक्शंस बहत ज्यादा होती है उसको खत्म किया गया । अब प्रेजीडेंट रूल ग्राया, गवर्नर की हुकूमत हुई ग्रौर गवर्नर की हुकूमत भ्राने के बाद ग्राप देखती है कि यह बजट ग्रापके सामने है। कृष्णकात जी जैसा कि फरमा रहे थे उसने सेट्ल गवर्नमैट की हिदायत के मुताबिक यह किया , मै भी गवर्नर साहब से मिला था, उनसे बातचीत की थी ग्रौर हरियाणा के जो प्राब्लम्स थे उनके बारे में उनसे डिसकस किया तो उन्होंने कहा कि में तो एक बंधा हुआ बैठा हम्रा हं, जैसी ऊपर मे कोई हिदायत मिलती है उसके मुताबिक मैंने तो एक रूटीन ढंग से इस बजट को तैयार करा है , न इसके अन्दर कोई डेफीसिट फाइनैनिसंग कर सकता हं भ्रौर न कोई डवलपमेंट के लिये कुछ कर सकता हं, जैसा भी है उस ढंग से में तो एक सरप्लस की शक्ल के अन्दर उसे पेश कर दूंगा। डिप्टी चेयरमेन साहिबा, समझ मे नहीं ग्राती कि इतनी चीजों के बावजूद भी

[श्री मुख्तियार सिंह]

हरियाणा को इस तरह इगनोर करने रहे, नेगलेक्ट करते रहे लेकिन इस गवर्नरी राज के अन्दर भी जब कि प्रेजीडेट रूल हो तब भी वही ढाक के तीन पात वाली बात। तरिकन-याती कामो के लिये अगर इस बजट को देखा जाय तो एक हमी सी स्राती है डिप्टी चेयरमैन साहिबा। मै तो यह समझता ह कि यहा आज इस राज्य सभा के ग्रन्दर हम कोई स्टेट का बजट नही डिसकस कर रहे है बल्कि पजाब के अन्दर अमृतसर म्यनिसिपैलिटी का जो बजट है उसको डिसकम कर रहे है, यानी एक ऐसा बजट बनाया गया है जो कि, जसा कि, श्रमृतसर की म्युनिसिपैलिटी का बजट बनाया गया हो । वहा की तरक्की तो कहां होनी है एग्रीकल्चर के लिये क्या है ? ग्राप सच माने, इसके अन्दर कोई मगालते की बात नही, अगर सही ढंग से वहा पर एग्रीकल्चर प्राब्लम को टैकिल किया जाय तो इस देश के भ्रन्दर, भारतवर्ष के भ्रन्दर, हरियाणा हिन्दु-स्तान की एक ग्रेनरी माना जा सकता है, यानी इतना भ्रनाज वहा पर पैदा किया जा सकता है जो कि हिन्दूस्तान के लिये काफी हो, लेकिन यह मुल्क की बदिकस्मती है, यह बड़े भ्रफसोस की बात है कि जहां ग्रनाज **पैदा** करके किसान ग्रनाज के जखीरे के जसीरे भर सकता है श्रीर बाहर से श्रनाज मगाने की जरूरत न रहे वहा पर उसको एग्रीकल्चर के लिये, खेती-बाड़ी करने के लिये कोई साधन महैया नही किया जाता। यह 1 करोड़ 38 लाख रुपया एग्रीकलचर के लिये दिया गया है भौर उसके भ्रन्दर 1 करोड़ रुपया जो है वह इरीगेशन स्कीम्स का है जिसकी बाबत बहिन शान्ता वशिष्ठ जिक्र कर रही थी । तो उसके भ्रन्दर इस हरियाणा की तरक्की करनी है डिप्टी चेयरमैन सहिबा। डिप्टी चेयरमैन साहिबा, हमारे साथ तो इतना नाजेबा सलक होता रहा है। एक भाखड़ा हैम बना दिया गया है। वह हरियाणा की

प्यासी धरती को पानी देने के लिये बनाया लेकिन उसका जो हमें शेयर गया था। मिला है वह क्या है ? बडा ग्रफसोस है कि उसका ज्यादातर हिस्सा पजाब को श्रौर राजस्थान तक उसका बडा हिस्सा ले जायगा लेकिन हरियाणा को थोडा सा हिस्सा. शेयर मिला है। भाखडा डैम के ग्रन्दर हमारा क्या हन्ना। उसके श्चन्दर हमारा रिप्रेजेन्टेशन नही, हमे कोई ड्यू रिप्रेजेन्टेशन नही दिया गया, उसके ऊपर पजाब के लोगों का गलबा है, हिमाचल प्रदेश के भ्रन्दर भाखडा डैम वाके है श्रौर हरियाणा के लोग इस इन्तजार मे है कि क्या कोई पानी उसके अन्दर से ले सकते हैं। हरियाणा के अन्दर कोई डैम नही है। इस बजट मे प्राविजन होना चाहिये था कि के ऊपर जो पसाउ बध है उसको बांध देते, डैम बनाते । यहा हरियाणा के अन्दर परसेट जमीन को पानी दिया गया । स्रौर पजाब के अन्दर 70 परसेट जमीन को पानी दिया गया । कितना म्रभाव इरिगेशन का हरियाणा के है। फिर भ्राज वाटर लागिग की वजह से वहा हरियाणा की लाखो एकड जमीन खडी हुई है। तो एग्रीकल्चर मे 1 करोड रुपया रख कर उसके अन्दर उस 70 परसेट लैन्ड को पानी देना चाहते है। या इस 1 से वाटर लागिग को खत्म चाहते है, उसी एक करोड के ग्रन्दर सब करना चाहते है। स्लोगन तो यह होना चाहिये कि पानी के बगैर जमीन को मरने नही दिया जायेगा, खराब नही होने दिया जायेगा स्रौर पानी के बगैर हरियाणा की जमीन को प्यासा नही रहने दिया जायेगा, लेकिन इस एक करोड़ या डेढ करोड रुपये के श्रन्दर क्या तो नगी नहाये क्या निचोडे । क्या होगा वहा पर[?] वहाँ पर ट्यबवेल्स लगेगे या वहा कौन सी कोई तरक्की करोगे ? एग्रीकल्चर की कौन सी

तरक्की होगी। कौन सी इरीगेशन की स्कीम्स वहां पर बनाई जायेंगी। घग्घर के पानी को ऊपर रोक कर हमारे इलाके का फ्लड कर देते हैं, उस फ्लड की वजह से वहां पर करोड़ों रुपये का नुकसान हर साल होता है, तो वहां पर उसके ऊपर कोई डैम बना कर यहां के लिये कोई इरीगेशन स्कीम्स बनाई जाती. मुरत्तब की जाती। उसी तरह जमुना के ऊपर, मैंने भ्रर्ज किया, उसी तरह से साहिबा नदी का पानी रोक कर किया जाता तो बहत कुछ जमीन में वहां पर जो पानी हमें दिया जाता है तो सिर्फ बरसात के मौसम के अन्दर दिया जाता है भ्रौर उसके बाद भी मरने की डूबने की कमी रह गई हो तो सारी नहरे जो रह गई हैं पंजाब की सारी की सारी वह स्रोल दी जाती है। जितनी बाकी कसर है वह भी फलड्स की वजह से पूरी हो जाती है ।

(Time bell rings.)

डिपुटी चेयरमैन साहिबा, श्रभी मै थोड़ा श्रौर ग्रर्ज करना चाहता हूं। श्रभी पंजाब युनिवर्सिटी के बारे में जिक्र कर रहे थे, वहां पर हमारा कोई शेयर नहीं, मेरी समझ में बात नहीं स्राती कि हिसार के स्रंदर एक एग्रिकल्चर यूनिवर्सिटी है जो लुधियाना एप्रिकल्चर युनिवर्सिटी के नीचे बनाई गई है यानी एग्रिकल्चर युनिवर्सिटी हरियाणा के लिये ग्रलहिदा बनानी थी, उसका प्राविजन म्रलाहिदा बनाना चाहिये था लेकिन वह भी लुधियाने के नीचे है। मेरी समझ में यह बात श्राती नहीं। जैसे पंजाब युनिवर्सिटी के ग्रंदर हमारे साथ यह सलूक हो रहा है कि वहां पर हम 40 परसेन्ट रुपया देते हैं पंजाब युनिवर्सिटी को, लेकिन रिप्रेजन्टेशन हमारा वहां पर एक भी परसेन्ट नहीं है। वहां पर सिडीकेट के भ्रंदर एक भी नहीं है। Not a single member in the whole syndicate of Punjab University.

इसी तरह से लुधियाना एग्रिकल्चर युनिवर्सिटी के अंदर रहेगा । 40 परसेन्ट पंजाब युनिवर्सिटी

को हम दें, हमारा रिप्रेजन्**टे**शन नहीं हो, हमारी कोई बात वहां सुनी नहीं जाय, मैं तो इस गवर्नमेंट से ग्रर्ज करूंगा कि वह रुपया 40 परसेन्ट जो हम देते हैं वह बन्द कर देना चाहिये भ्रौर पंजाब युनिवर्सिटी को हमें कोई रुपया नहीं देना चाहिये । ग्रगर हमारे साथ यही सलूक वहाँ पर किया जाता है तो हिसार को हरियाणा के लिये एक इन्डिपेन्डेंट युनिवर्सिटी बनाना चाहिये ।

श्रफसोम की बात है, श्रभी कृष्णकांत जिक्र कर रहे थे, सवार्डिनेट सर्विसेज वाले हमारे गवर्नर साहब से मिले कि इतना डिस्कि-मिनेशन पंजाब ग्रौर हरियाणा की सर्विमेज के ग्रंदर क्यों किया जाता है ? एक साल पहले एक कमरे के ग्रंदर जो लोग एक साथ बैठे थे वह ग्राज कितना बुरा महसूस करते होंगे, एक साथ बैठे हुए मबार्डिनेट मिवसेज वाले रोते रहें कि तमाम की तमाम फैसिलिटीज जो पहले उनके साथ मिलती थी वह उनको नहीं मिलें। ग्रभी कोठारी कमीशन के बारे में कह रहे थे कि उस पर कोई इम्प्लीमेन्टेशन नहीं होता. . .

THE DEPUTY CHAIRMAN: That will do.

श्री मुख्तियार सिंह : मैने कहा इस गवर्नमेट को शर्म स्राती है कोठारी कमीशन की सिफारिश को इम्प्लीमेन्ट करने में । यह कच्छ प्रवार्ड को इम्प्लीमेन्ट कराने के लिये एंग्री हो गए, उसमें शर्म नहीं ग्राई लेकिन सर्बाडिनेट सर्विस वालों के लिये ग्रौर कोठारी कमीशन जो बनाया, उसकी सिफारिशों को इम्प्लीमेट करने में हमारी गवर्नमेंट को शर्म म्राती है।

(Time bell rings.)

डिपुटी चेयरमैन साहिबा, बड़े श्रफसोस की बात है कि इस हरियाणा के ग्रंदर जो कुछ हो रहा है, जो कुछ किया गया है वह ग्रापके सामने लाया जाय । एक जिक्र करना चाहता ह्रं । जिस वक्त इस हरियाणा की विधान सभा .. को डिजाल्व किया गया, तो वह रिपोर्ट गवर्नर श्री मिलतयार सिंही

· साहब की ग्राई थी, चह्नाण साहब ने यहां पर कहा था कि डिफेक्शन्स बहुत ज्यादा होते हैं हरियाणा के ग्रंदर ग्रीर वह गवर्नमेंट की सारी की सारी रिपोर्ट जो है वह डिफेक्शन्स के ऊपर

ग्रसेम्बली को वहां पर भंग किया गया, मिड-टर्म पोल का वहां पर ग्रब ऐलान हो चका है,

बेस्ड थी और उन डिफेक्शन्स की वजह से

12 मई को मिड-टर्म पोल होने वाला है लेकिन 🔻 🕙 इस सूबे की किस्मत का कैसे फैसला होना है।

श्रपने कांग्रेस के भाइयों की तरफ देख कर मुझे श्रफसोस श्राता है। हमारी तरफ एक मसल है : दुध के दांत पलने में पहचाने जाते हैं।

यानी : Coming events cast their shadows before. उन्होंने एक सप्तऋषि कमेटी वहां पर बैठा दी है। डिफेक्शन्स

गया था यह कह कर कि डिफेक्शन्स बहत ज्यादा है, वहां पर कांग्रेस की कोई सात विषयों की कमेटी बनाई गई थी। ग्रासमान में

की वजह से ग्रसेम्बली को भंग किया

7 तारे उठते है और धर्म तारे के बगल में 🤨 चक्कर लगाते है उसी तरह से वह सप्तऋषि कमेटी मश्तमिल है। उसमें फैसला करने वाले उसके ग्रंदर खद डिफेक्टर्स बैठे हए है, चांद राम

जैसे, देवीलाल जैसे । वह हरियाणा की किस्मत का फैसला करेंगे....

THE DEPUTY CHAIRMAN: That will do. You must finish.

श्री मुख्तियार सिंह : में रिक्वेस्ट करूंगा यहां पर उस गवर्नमेंट को टापल डाउन करने के लिये होम मिनिस्ट्री के श्रंदर साजिश चलती रहे लेकिन चह्नाण साहब वहां रोहतक के

भ्रंदर गये श्रीर सर छोटू राम जयंती के समय उन्होने हरियाणा की जनता को मंदेश दिया कि

हरियाणा के लोगों को चाहिये कि यह डिफेक्ट्सं जो है, फ्लोर कास करने वाले, उनको मुंह नहीं लगाना । सभी दूसरी पार्टियों से उन्होंने अपील

किया कि डिफोक्ट्र्स को मुंह न लगाएं।...

THE DEPUTY CHAIRMAN: That

will do. We must finish this in hour. The time has been allotted. am very sorry, for five minutes have been warning but you don't seem to finish.

श्री मुख्तियार सिंह: मैं नहीं जानता था कि इस तरह से हरियाणा का नाम लेकर यहां पर पंजाब का बंगाल का सब का मसला ग्राये-गा। हम जानते थे कि इसमें बोलने के लिये कोई टाइम नहीं रखा गया है।

उपसभापति : समाप्त कीजिए। That will do. I am calling the next, speaker; Mr. Jagat Narain.

श्री मुख्तियार सिंह: तो डिपूटी चेयरमैन साहिबा। मैं एक बात पेश करना चाहता हूं कि डिपुटी मिनिस्टर यहां बैठे हुए हैं, उन्हें हरियाणा की तरक्की के लिये कुछ न कुछ इसमें प्राविजन्स करने चाहियें जिससे कि हरियाणा का डेवलप-मेन्ट हो सके । खैर, अगर आप यह चाहते है तो मैं स्रपना भाषण फिनिश करता हं, वैसे हमारे कहने की बातें रह गई हैं।

THE DEPUTY CHAIRMAN: Mr. Jagat Narain. Please don't exceed your ten minutes.

श्री जगत नारायण (हरियाणा) :

महोदया, मैं वजीर साहब की खिदमत में तीन चार बातें उनकी तवज्जह दिलाने के लिये कहना चाहता हं। पहली बात तो यह है कि मैं उन लोगों में से था जो यह समझते थे कि यहां पर प्रेसिडेन्ट रूल नहीं ग्राना चाहिए हरियाणा में, क्योंकि अक्सरियत थी मोत्तहदा मोहाद की। खैर, प्रेसिडेन्ट रूल हम्रा, भव उसके बाद में इस राय का था कि गवर्नर का रूल कम से कम हो, साल तक चलना चाहिये, श्रौर इसलिये

जो कुछ पंजाब के गवर्नर ने किया है, जिस ढंग पर उसने पंजाब के चीफ मिनिस्टर के कहने पर

चलना चाहिये कि लोगों को मौका मिल जाय

श्रच्छी तरह से अपने ग्रापको संभालने का मगर

साइन किये हैं कागज पर वह श्रापके सामने श्राए हैं। उसको मह्नजर रखते हुए मैं समझता हूं कि श्रब इलेक्शन होने ही चाहियं श्रौर मैं वजीर साहब से यह दर्खास्त करना हूं कि हिरयाणा का इलेक्शन कम में कम फेयर तो होना ही चाहिये क्योंकि यह सेन्टर की तरफ से हो रहे है श्रौर वहां गवर्नर का राज है। तो कम से कम यह इलेक्शन जरूर फेयर होना चाहिये श्रौर जो इलेक्शन के रूल्स हैं उनको श्रच्छी तरह से फालो किया जाना चाहिये। पिछली दफा मैंने कहा था कि वहां पर ट्रान्सपोर्ट इस ढंग से इलैक्शन में इस्तेमाल किये गये हैं कि एक एक कैन्डिडेट के पास सौ सौ ट्रान्सपोर्ट का इंतजाम होता था, हालांकि इतना नहीं होना चाहिये।

स्था महेश्वर नाथ कौल (नाम-निर्देशित) : रुपया कहां से स्राता है ?

श्री जगत नारायण : मैं समझता हूं वजीर साहब इसकी तरफ घ्यान देंगे, इलेक्शन किमश्नर को दरख्वास्त करेंगे कि जो कुछ भी कर सकते हैं करे श्रीर वहां पर इलेक्शन जो हों वह बिल्कुल फेयर होने चाहिये, इस ढंग से होने चाहियें कि रूल्स जो हैं उनको हम श्रच्छी तरह से मनवा सकें। यह नहीं हो, जैसा मैंने श्रजं किया, एक एक श्रादमी के पास मौ मौ गाड़ियां हों जिसमें एक एक कैन्डिडेट का लाख दो लाख रुपया खर्च होता है। फिर वही श्राया राम श्रीर गया राम श्रायेंगे श्रीर उसका श्रमर यह होगा कि श्रापको साल के बाद गवर्नर रूल फिर लागू करना होगा। तो जब तक श्राप फेयर इलेक्शन नहीं करायेंगे तब तक स्टेबिलिटी नहीं श्रायेगी।

बाकी, सर्बार्डिनेट सर्विसेज के मुतल्लिक काफी कुछ कहा गया । मैं फिर वजीर साहब से कहूंगा कि गवर्नर साहब ने उनके साथ बड़ा "शैंबी ट्रीटमेन्ट" किया है, सर्बार्डिनेट सर्विसेज के जो छोटे मुलाजमीन है उन्होंने दरख्वास्त की M/P(N)70RSS—4

है, उसमें ग्रपनी डिमान्ड्स दी हैं कि कम से कम जो कुछ पंजाब के लोगों को दिया गया है वह हमें दिया जाय। यह डिमान्ड उनकी बड़ी माकूल है, इसको उन्हें तसलीम कर लेना चाहिये ग्रौर गवर्नर को हुक्म करना चाहिये कि कम में कम पंजाब के मुलाजमीन सर्बाडिनेट सर्विमेज में जो तनस्वाह पा रहे हैं वह हरियाणा वालों को भी मिलनी चाहिये।

बाकी दूसरी चीज जो में ग्रर्ज करना चाहता हं वह यह है कि हरियाणा का सूबा जो है वह सारा सात जिलों में समाया है, ग्रौर 75 लाख के करीब उसकी स्राबादी है । वह नागालेण्ड, गोवा, दमन श्रौर दीव सब को छोडने के बाद सबसे छोटा सुबा है। बदिकस्मती से पंजाब का बटवारा हुम्रा भौर वह म्रलग हुम्रा । वहां पर हालत यह है कि जब तक ग्राप सेन्टर से हरि-याणा की मदद नहीं करेंगे तब तक हरियाणा का जो सूबा है वह तरक्की नहीं कर सकता। वजीर साहब को खुद भी यह वात मालम है क्योंकि उनका इलाका भी हरियाणा के इलाके के साथ साथ मिलता है । इसलिये मैं बड़ी ग्रदब के साथ उनकी खिदमत में कहंगा कि सेन्टर से कुछ रुपया खर्चा कीजिए हरियाणा की बेहतरी के लिये, हरियाणा के डेवलपमेन्ट के लिये। क्योंकि भ्रगर भ्राप चाहते हैं कि हरियाणा ग्रपने पांव पर खड़ा हो ताकि वहां पर एक मजबूत वजारत काम कर सके, तो जब तक सेन्ट्रल गवर्नमेंट उसकी मदद नहीं करेगी तब तक वह सूबा ऋपने पांव पर खड़ा नहीं हो सकेगा।

जहां तक एग्निकल्चर ग्रौर इन्डस्ट्रीज के बारे में ग्रान्ट रखी गई है, वह इतनी कम है कि उससे वह सूबा ग्रपने पांव पर खड़ा नहीं हो सकता है। तो मैं वजीर साहब से ग्रदब के साथ कहना चाहता हूं कि उन्हें इसकी तरफ ध्यान देना चाहिये।

इसके साथ ही साथ मैं यह भी अर्ज करना चाहता हूं कि जो यह वजट है उसको मसावी तौर पर खर्च किया जाना चाहिये। हरियाणा [श्री जगत नारायण]

में इस समय सात जिले हैं ख्रौर ऐसा न हो कि एक दो ही जिलो पर ज्यादा खर्च कर दिया जाय श्रौर दूसरे जिलो की तरफ ध्यान न दिया जाय । मुझे हरियाणा के कुछ जिलो के बारे मे मालुम है। एक जिले के बारे में मैं भी जानता ह क्योकि 1952 में मैं नारायणगढ तहसील से सब से पहले खडा हुम्रा था भीर उसमे कामयाब हुआ था। अगर वजीर साहब उस तहसील मे जाये तो उन्हें वहा का हाल माल्म हो जायेगा कि उमकी क्या हालत है। वहा पर लोगो को पानी पीने के लिए सात मील दूर जाना पड़ता था । वहा पर कोई सड़क नही थी, बिजली नही थी, टेलीफोन नही था ग्रौर उस छोटी सी तहसील मे जाने के लिये भी कोई रास्ता नही था। जब मै वहा पर था तो ब्लाक डेवलपमेन्ट की स्रोर से जो कुछ भी करवा सकता था करवाया । ग्रब वहा पर सडक भी चली गई है और दूसरी तरह की तरक्की हो गई है। इसी तरह से हरियाणा के कई जिले है, जो बिल्कुल ग्रनडेवलप्ड है ग्रौर उनका डेवलप करना निहायत जरूरी है। इसलिए मै बहुत ग्रदब के साथ वजीर साहब से कहूगा कि वे इसकी तरफ जरूर ध्यान दे ।

तीसरी बात जो मै कहना चाहता हू वह सब से बड़ी भारी बात है। हरियाणा का जो इलाका है वह दिल्ली मुबे के साथ मिलता है। हरियाणा के लोग दिल्ली ग्राने जाते हैं ग्रौर यहा पर इन्डस्ट्रीज भी लगाते हैं क्योंकि उनको यहा पर बहुत सी बात सूट करती है, फैमिलिटीज मिलती हैं सेन्टर की तरफ से। इसलिए मैं ग्रर्ज करना चाहता हू कि ग्रगर सेन्टर की तरफ से हरियाणा को इसी तरह की फैमिलिटीज दी जाये तो हरियाणा में ज्यादा इन्डस्ट्रीज लगेगी जिसकी वजह से वहा के लोगो को फायदा पहुचेगा। श्री भूपेश गुप्ता ने दुरस्त ही कहा कि वहा पर स्माल स्केल इन्डस्ट्रीज तो है ग्रौर जो कुछ भी प्राइवेट सेक्टर में वहा पर इन्डस्ट्रीज है, उनकी सेन्टर को मदद करनी चाहिये। मैं

वजीर साहब से यह ग्रजं करना चाहता हू कि वे हरियाणा जाये ग्रौर देखें कि वहा पर कोई लाजं स्केल इन्डस्ट्रीज है या नहीं । वहा पर पिटलक सेक्टर में गवनंमेंट की तरफ से कोई भी लाजं स्केल इन्डस्ट्री नहीं है । इसलिए मैं ग्रजं करना चाहता हू कि मेन्टर की तरफ से वहा पर कोई लाजं स्केल इन्डस्ट्री होनी चाहिये। वहा पर थोडी स्माल स्केल इन्डस्ट्रीज तो है, लेकिन लाजं स्केल इन्डस्ट्री नहीं है । इसलिए में चाहता हू कि मेन्टर की तरफ से वहा पर कोई लाजं स्केल इन्डस्ट्री होती तरफ से वहा पर कोई लाजं स्केल इन्डस्ट्री हो ग्रौर इसकी तरफ वजीर साहब जरूर ध्यान दे।

मैं समझता ह कि हरियाणा मे जो कुम्क्षेत्र

की भूमि है वह बहुत ही पवित्र भूमि है। वहा पर क्रक्क्षेत्र नाम की एक युनीवर्सिटी है ग्रौर हमने मोचा था कि दुनिया भर के स्कालर उस युनीवर्सिटी में संस्कृत पढ़ने के लिए ग्रौर दूसरी चीजो को सीखने के लिए ग्रायेगे। यह कुरुक्षेत्र यनीवर्सिटी 18 मील लम्बे ग्रीर चौडे एरिया मे फैली हुई है। उस स्थान मे हिन्दुस्तान के बहुत मे लोग नीर्थ करने के लिए भी ग्रान है। हिन्दुस्तान के तीर्थ यात्री, साउथ, ईस्ट, वेस्ट ग्रौर नार्थ के लोग वहा पर पहचते है ग्रौर इसलिए उस स्थान को डेवलप करना निहायत जरूरी है। ग्रगर ग्राप वहा जायंगे तो ग्राप पावेगे कि जो पवित्र तालाब है उसके चारो तरफ अभी तक सीढिया तक नहीं बनाई गई है ग्रौर उस एरिया का डेवलप करने के लिए कुछ खर्च नही किया गया है। अगर हम किसी दूसरे तीर्थ-स्थान पर जाय तो हम पाते है कि वे स्थान इतने डेवलप कर दिये गये है कि जिसको देखकर भ्रादमी का मन खुश हो जाता है। वे मोचते हैं कि हम इस स्थान मे दर्शन करने के लिए आये हैं और अवश्य ही कुछ हामिल कर के जावगे। इतनी अच्छी तरह से दूसरे पवित्र स्थानो को डेवलप कर दिया गया है, लेकिन कुरुक्षेत्र के पवित्र स्थान को डवतप करने के लिए सरकार की ग्रोर से ग्रभी तक कोई कदम नहीं उठाया गया है ग्रोर

न किसी प्रकार का खर्चा ही किया गया है। मै ग्रदब के साथ ग्रर्ज करना चाहना हूं कि वजीर साहब इस बात की ग्रोर पूरी पूरी तवज्जो देगे ताकि वह नीर्थ-स्थान के साथ साथ एक टूरिस्ट स्थान भी बन सके।

इसके बाद मैं एग्रिकलचर युनीवर्सिटी के बारे में कहना चाहना हूं। ग्रगर सेन्ट्रल गवर्नमेंट इस युनीवर्सिटी की मदद करे तो वह लुधियाना युनीवर्सिटी की मदद लिये बिना ही चल सकती है। मैं चाहना हूं कि इस युनी-वर्मिटी को इंडिपेन्डेन्ट कर दिया जाना चाहिये ताकि वह ग्रपने पांव पर खुद खड़ी हो सके। मुझे इस बारे में ठीक से पता नहीं है कि वह इंडिपेन्डेन्टली चल सकती है या नहीं, ग्रगर चल सकती है तो सेन्टर को उसकी जरूर मदद करनी चाहिये।

अब मैं बहादुरगढ़ तहसील के बारे मे कुछ श्चर्ज करना चाहता हूं ग्रौर कहना चाहता हूं कि इसको एक ट्रेड सेन्टर बना दिया जाना चाहिये, इन्डस्ट्रीज सेन्टर बना दिया जाना चाहिये ताकि वह इलाका डवलप हो सके । मैडिकल फैसिलिटीज के बारे में, मैं यह कहना चाहता हं कि वे पंजाब से बहुत कम है। इस चीज का मुझे इल्म है क्योंकि जब मैं हैल्थ मिनिस्टर था 1952 में, तो उस वक्त मैंने इस चीज के लिए काफी कोशिश की थी कि वहा पर ज्यादा से ज्यादा ग्रस्पताल खोले जाये। मैंन उन इलाकों को खुद देखा है श्रौर पाया कि वहां पर ग्रस्पताल बहुत कम है ग्रौर हर ब्लाक में एक ग्रम्पताल खोला जाना चाहिये। कम से कम 50 बैड्स का एक अस्पताल तो हर ब्लाक में होना निहायत जरूरी है नाकि लोगों को मेडिकल एड मिल सके । जैसा मैंने कहा कि मुझे नारायणगढ़ हल्के से इलैक्शन 1952 में लडना पडा था ग्रौर वहा पर मैं कामयाब भी हम्राथा। तो मै कहना चाहता हूं कि उस इलाके में भ्रौर सारी तहसील में सिर्फ तीन ही ग्रस्पताल थे। इससे ग्राप ग्रन्दाजा लगा मकते है कि जब उस तहसील का यह हाल था तो

बाकी तहसीलों का क्या हाल होगा। इसलिए मैं मिनिस्टर माहब से अर्ज करना चाहता हूं कि वे इस बात की तरफ भी तवज्जो देंगे।

पहले मारा पंजाव हिन्दुस्तान का ग्रेनरी कहलाया जाता था और उसमें हरियाणा भी गामिल था। लेकिन मैं यह ग्रर्ज करना चाहता हूं कि अब हरियाणा ही सारे हिन्दुस्तान का ग्रेनरी बन सकता है अगर उसकी ठीक तरह से मदद की जाय । वहां पर सीड फार्म बनाये जाने चाहिए लार्ज स्केल और छोटे छोटे स्केल म भी ताकि उनकी वजह से सारे हिन्द्स्तान को बीज के बारे में मदद मिल सके । इसलिए मैं वजीर साहब से दरस्वास्त करूंगा कि वे इस तरफ भी ध्यान दे। अगर सेन्टर की तरफ से हरियाणा की गिजाई हालन सुधारने में मदद दी जायेगी तो फिर हरियाणा ग्रापकी मरद करेगा ग्रौर इस तरह से सारे हिन्द्स्तान की मदद करेगा गिजाई के बारे मे और पैदावार के बारे में भी। इसलिए मैं अर्ज करना चाहता हं कि वजीर साहब इस बात की तरफ जरूर तवज्जो देंगे

THE DEPUTY CHAIRMAN: We have finished the allotted time on this Bill. Mr. Niren Ghosh.

SHRI NIREN GHOSH (West Bengal): Madam, I want to speak » few words. Firstly, it is regrettable that Haryana, with its hoary past, seems to have been weighed down by its crust of hoariness and it has become a land of conservatism. Landlordism has not been broken and the Kisans are not free that way. The landlords rule the roost in Haryana. My friend. ShriJagat Narain, should have looked into it, broken the landlords' power, taken over their land and given the land to the Kisans, so that something better might come up in Haryana.

Then, I would say that there should be a big public sector undertaking in 6547 Haryana Appropriation [RAJYA SABHA] Haryana Appropriation 6548 (Vote on Account) Bill 1968 Bill, 1968

[Shri Niren Ghosh]

Haryana to compensate for Bhakra-Nangal. The Centre should set up a new project there. Instead of quarrelling with the Punjab University on this score, as Mr. Krishan Kant is doing, why not have a separate University for Haryana?

SHRI KRISHAN KANT: We have a separate University in Kurukshetra. Punjab has a separate one in Patiala. But there is one in Chandigarh. It is a joint University. We are paying 40 per cent and they do not want to give us any share.

SHRI NIREN GHOSH: Have two universities in Chandigarh. Do not quarrel. Always Punjab and Haryana are quarrelling. Divide it. Let Chandigarh have two universities.

SHRI KRISHAN KANT. Two Governors and two universities.

SHRI NIREN GHOSH: Do away with the Governors, hated Governors.

THE DEPUTY CHAIRMAN: Let him finish.

SHRI NIREN GHOSH: Madam, then I would like to say that these saltpetre labourers are in a sorry state of affairs, as if born slaves. It is a peculiar feature of Kaithal in Karnal district. Gun powder is r quired for the Defence Ministry but they work like beggars. They do begar labour there. It is something like that.

1 P.M.

Now, the main point I would like to say and the reason for which I have stood is that this Shri B. N. Chakravarti was for sometime on the International Control Commission in Vi tram on behalf of the Government of India and there he very well served the American interests. The Indian interests, the interests of non-align-

ment and security, everything was gone, and the definitely linked himself towards the Americans in a partisan way and defamed India's name there. That is as it should be. He is an imperialist lackey in that sense. What is more shocking is that this report he gave to the Centre, it is not his own report. Somewhere in that Internal Affairs Sub-Committee of the Cabinet it was decided that the Haryana Ministry must go and he was given an order, and just according to that dictate he wrote whatever he was tol, a sordid sort of thing, and this toppling business came. I would like to ask this Congress Government and all those people, there are many who flaunt their progress banner and all that, I would like to know why you cannot topple the C.I.A. here including Mr. Chavan and the entire Cabinet. They seem to be just in t'a palm of their hands. They tremble and shiver before the C.I.A., but like a demon they "We will appear before the masses. topple all Governments which we do not like" —that is the way they do.

No civil servant should be made the Governor in any State anywhere in India. That is the first thing. No civil servant should occupy that post. no Governor should be Secondly, appointed, or rather only that Governor should be appointed which the State Cabinet decides on, whose name the State Cabinet decides on and which is then approved by the State Assembly. Otherwise there should be no choice. The name should be decided, first it should be discussed in the State Cabinet, then it should be placed Assembly, and if the before the Cabinet decision is approved by the Assembly, only that person should be appoint d as Governor and nobody else should be appointed as Governor. Moreover, why not allow all the States of India to frame their own Constitution?

That will be very good subject to overall supervision somewhere over common interests in certain subjects. Why not allow the States to frame their own Constitution? Some may be progressive, some may be reactionary, but they can have some pro-Constitution also because gressive otherwise no State Government can function. They cannot do any thing for the common people. They are tied hand and foot by the Centre, and the Centre is the reactionary entity, and they do not allow any leeway, any nothing, neither in the matter scope. of finance nor in t'1' matter of the bureaucracy. The State Government and the Assembly should have power to remove any Governor if they want. They must have the pow r to have then own cadres, frame rules for their own Civil Serv ce, make them loval to the people, and whoever are found guilty or dishonest to the interests of the people they should h ve the power to dismiss bring it before the Assembly and dismiss at least the higher eculons of the Civil Service of the State. Madam, nothing would Otherwise. be done.

In the whole institution of Governors. Central intervention has become a sordid thing. How long will it go on? That institution should go or otherwise it should be am nded in the way I have suggested to make for the stability and unity of India. These people sitting there in the Central Cabinet, without any direction, without any policy, just floating anywhere like that, a prisoner in the hands of the prisoner bureaucracy, \mathbf{a} hands of big money, a prisoner in the hands of foreign interests, how can they run the affairs of State? At their dictates they go on interfering in all States. Ultimately they will see all the States are against the Centre and

there will be a smash-up. That is what we are heading for.

THE DEPUTY CHAIRMAN: Please wind up.

SHRI NIREN GHOSH: One point, Madam, about the Puniab Deputy Speaker. Where it should be authenticated by the Speaker it is printed Deputy Speaker. Even before the Punjab Assembly session was convened I hazard that these things were printed. They had an idea or they apprehended that the Speaker may not be obliging. So they printed this form beforehand. There is not a column for the Speaker authenticating the Money Bill. All those things they did beforehand, and the Punjab Governor signed it beforehand and kept it all r adv. It appeared in the The Gill Ministry under the advice of Shri Panjhazari, prepared everything beforehand illegally, unconstitutionally, and what is shocking and tragic there is not a column—Mr. Kaul, since at least you have written a book—there is no column for the Speaker to authenticate.

THE DEPUTY CHAIRMAN: I do not think we can go on like this. Please wind up.

SHRI NIREN GHOSH: These Governors are the most heated persons in India and India would be blessed if we can get rid of these institutions.

THE DEPUTY CHAIRMAN: The Deputy Minister will reply at 2 o'clock. The House stands adjourned till 2 P.M.

The House then adjourned for lunch at six minutes past one of the clock.

The House reassembled after lunch at two of the clock. The Vice-Chairman (Shri M. P. Bhargava) in the Chair.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Pahadia.

वित मंत्रालय में उपमंत्री (श्री जगन्नाथ पहाड़िया) : माननीय उपसभाष्यक्ष जी....

SHRI BHUPESH GUPTA: Is the Haryana Minister replying? Come to the front. I will encourage you.

श्री जगन्नाथ पहाडिया : हरियाणा ं बजट के सम्बन्ध में सम्मानित द्वारा दिए गए सुझाव निश्चय ही उपयोगी हैं ग्रौर जब भी परिस्थितियों के उनको व्यवहारिक पाया जाएगा न केवल उन पर विचार किया जायगा बल्कि परि-स्थिति-ग्रनुकुल उनको क्रियान्वित करने का प्रयास भी किया जायगा। मैं भ्रलग से माननीय सदस्यों का नाम ले कर कोई जवाब नहीं देना चाहता क्योंकि जो भी बाते माननीय सदस्यों ने यहां पर कहीं है वे सभी लगभग एक जैसी है श्रौर सभी का निचोड़ मैं देख् तो ऐसा लगता है कि सभी की राय शिक्षा, खेती, यातायात, उद्योग ग्रीर विकास, हरिजन सुधार ग्रौर बाढ की रोकथाम इत्यादि-इत्यादि के बारे में है।

श्रीमन्, जिन बातों को मै पहले कह चुका हूं उनकी पुनरावृत्ति नहीं करना चाहता। मैं केवल माननीय सदस्यों का ध्यान पुन: इस ग्रीर खीचना चाहूंगा कि शिक्षा की मद में इस साल लगभग 12 करोड़ 50 लाख रुपया रखा गया है जो कि कुल हमारा जो हरियाणा का बजट है उसका 18 प्रतिशत है। इससे पता चलता है कि शिक्षा की श्रीर सरकार का ध्यान पूरी तरह से है श्रीर इस बात का प्रयास किया जा रहा है कि जहां तक सम्भव हो सके शहरों में श्रीर देहात में सभी जगह शिक्षा का पूरा प्रसार होना चिहए। श्रीमन्, इस सम्बन्ध में कोठारी कमीशन की सिफारिशों का हवाला दिया गया है। मैं ज्यादा विस्तार से

उस पर प्रकाश डालना उचित नहीं समझता क्योंकि उन सिफारिशों को 1-12-67 से लागू कर दिया गया है जिससे 1 करोड़ 14 लाख रुपया हर साल सरकार का ग्रौर खर्च होगा । यही नहीं, एक वात ग्रौर भी कही गई है कि लगभग साढ़े 18 रुपये हर शिक्षक के काटे गए हैं। श्रीमन्, मैं ग्रापका ध्यान इस ग्रोर दिलाना चाहूंगा कि जो कुछ भी किया गया है वह केवल कोठारी कमीशन की रिपोर्ट के ग्राधार पर किया गया है। क्योंकि ऐसी सिफारिश कोठारी कमीशन ने की थी इसलिए शिक्षकों से यह कटौती की है।

रोड ज्यादा से ज्यादा बननी चाहिए इस बात की मांग की गई ौर शायद यह भी कहा गया कि यात्री कर भी लगाया है। श्रीमन, मैं माननीय सदस्यों का ध्यान इस ग्रोर खींचना चाहता हूं। करों का भार, हो सकता है, गरीबों पर पड़े लेकिन सरकार की ऐसी कोई मंशा नहीं है, सरकार चाहती है कि जिसकी जितनी क्षमता कर देने की है उस हिसाब से उसको कर देने चाहिए। गरीबों पर करों का भार कम पडना चाहिए भ्रौर जितनी ज्यादा क्षमता रखते है उस हिसाब में उनको कर देने चाहिए लेकिन, श्रीमन, साथ ही जो विकास का काम चल रहा है उसको ध्यान में रखना होगा श्रौर इसीलिए यातायात के विकास के लिए एक करोड़ रुपए की व्यवस्था इस बजट में की गई है। हो सकता है हरियाणा में ग्रन्य राज्यों की तरह शायद ग्रौद्योगिक नहीं हो पाया सरकार इस बारे मे पूरी तरह मे जागरूक है भ्रौर लगभग एक करोड़ रुपए की व्यवस्था इस बात के लिए करेगी कि हरियाणा में छोटे बडे उद्योग लगे जिससे वहां के मजदूरों को काम मिले । कई माननीय सदस्यों ने इस बात की ग्रोर सरकार का ध्यान दिलाया है। मै समझता हं कि सरकार इन बातो का पूरा ख्याल रखेगी ग्रीर जितनी जल्दी हो सकेगा हरियाणा के ग्रीद्योगिक विकास का प्रयास करेगी ।

श्रीमन्, बाढ की रोकथाम के लिए में पहले निवेदन कर चुका हू, इसलिए उन भ्रांकडो को मै दोहराना नही चाहता। इस बारे में कई ग्राम वाते कही गई, है में उनको ग्रालोचना नही मानता, उन को सुझाव मानना हू ग्रौर जैसा मैने कहा वे सब सुझाव उपयोगी है ग्रीर परिस्थितियो के अनुसार-जब भी सम्भव हो सकेगा-जब उनका व्यवहारिक रूप हम पायेगे तब खेती पर जो भ्रधिक से भ्रधिक खर्चाहम म कर रहे है उसको और बढ़ाने का प्रयास करेगे । लेकिन खेती के साथ माथ मिचाई श्रीर बिजली बधी हुई है। सिचाई ग्रीर बिजली जो खेनी पर लग जाती है उसका कुल खर्चा श्रीर श्राकड़ा मेरे सामने है लेकिन मै सदन का ज्यादा समय न लेकर इतना ही निवेदन करना चाहता हू कि 76 प्रतिशत .

श्री नेकीराम (हरियाणा) : मैं श्रापके जिरए सरकार से जानना चाहूगा कि हरियाणा की भिवानी तहसील में लिफ्ट इरीगेशन की स्कीम थी, किशाउ डेम की स्कीम थी— इन के बारे में पैसा रखने की कृपा की है या नही, अगर की है तो बताने की कृपा करे।

श्री जगन्नाथ पहाड़िया: मैं सारी बाते बता दूगा लेकिन तहसील वाइज बताना मुक्तिल हैं। मिंचाई का विस्तार करने श्रौर नलकूप बिजली से चलाने की व्यवस्था करने की दिशा में विशेष ध्यान दिया गया है ग्रौर ग्रनुमान है कि 1966-67 के ग्रन्त में लगभग 20 हजार नलकूपों की तुलना में चालू वर्ष में 7 हजार ग्रतिरिक्त नलकूपों को बिजली से चलाने का प्रबन्ध कर दिया जायेगा। ग्रगले वर्ष 10,000 नलकूपों को बिजली से चलाने का लक्ष्य रखा गया है। इसमें 33 लाख एकड भूमि में ग्रर्थात जितने इलाके में ग्रभी खेती होती है उस के 80

प्रतिशत से अधिक क्षेत्र में सिंचाई की व्यवस्था हो जायेगी श्रौर उस 6 लाख एकड भूमि मे, जहा छोटे छोटे साधनों से सिचाई होती है ग्रगले वर्ष से सवा लाख एकड भूमि मे सिचाई होने लगेगी । राज्य मे रासायनिक खाद का उपयोग 55 हजार मीट्रिक टन से बढकर एक लाख 75 हजार मीट्रिक टन हो गया है ग्रौर ग्रनुमान है कि ग्रगले वर्ष यह 3 लाख मीट्किटन तक बढ जायगा। राज्य मे मध्यम ग्रवधि ग्रौर लम्बी ग्रवधि के कृषि सम्बन्धी ऋणो की ग्रावश्यकता को पूराकरनेकेलिए चालुवर्षमे भूमि-बन्धक बैंक श्रीर कृषि उद्योग नियम जैसी वित्तीय संस्थाम्रों को भी मजबूत बनाया जा रहा है । इसके साथ में यह भी निवेदन कर देना चाहगा कि निरवाना ग्रौर परवाना डेम्स का काम पूरा हो चुका है और गुड़गाव केनाल का काम चालू है और हम ऐसी ग्राशा करके चलते हैं कि वह शीघ्र पूरा हो जायगा ।

इसी के साथ माथ बाढ़ की रोकथाम के लिए जो माननीय सदस्यों ने सुझाव दिए है वे भी सरकार पूरा करेगी, साथ ही साथ सरकार जागरूक है और न केवल इन सुझावों के ऊपर ही कार्यवाही करेगी जो उन्होंने दिए है बल्कि उनके अलावा जो नदियों के नाम मेरे सामने है उन सबके बारे में भी पूरी तरह से कार्यवाही करने का प्रयाम किया जायगा।

ग्रब में सदन का ज्यादा समय नहीं लूगा लेकिन चूंकि बार बार हरिजन समस्या के ऊपर हमारा घ्यान खीचा जाता हे इस-लिए उस बारे में कुछ कहना चाहूगा। मैं इसको उचित नहीं समझता, मेरे मुंह में इसके बारे में कुछ कहा जाय यह ग्रच्छा भी नहीं लगता, लेकिन में इतना ही कहना चाहता हूं कि इस साल में इसके लिए 46 लाख रुपए खर्च होने वाले हैं जो कि पिछले सालों से कही ग्रधिक हैं। यहीं नहीं, यह भी किया है कि 18 लाख रुपया दूसरी मदों से इसकी

[श्री जगन्नाथ पहाड़िया]

भी प्रयास सरकार की ब्रोर से हो सकता है वह किया जा रहा है ब्रौर जो नहीं किया जा रहा है वह किमी खाम विशेष परिस्थिति की वजह मे नहीं किया जा सका है ब्रौर इसलिये, श्रीमन्, जब भी इस बात का मौका मिलेगा कि ज्यादा खर्च कर सकें तो सरकार

श्रोर डाइवर्ट किया जाय । तो जो जितना

निश्चय ही इस बात का ख्याल रखेगी। इसी तरह इस बात को भी कहा गया कि कर से ज्यादा आमदनी हुई है और खर्च में भी काफी वृद्धि की गई है स्रौर खर्च की कमी के ऊपर हमने ध्यान बिल्कूल नहीं दिया है। वह आंकड़े तो मैं देना नहीं चाहता, में इतना ही निवेदन कर देना चाहता हं कि ऐसी मदें जरूर हैं जिनके ऊपर ज्यादा कर मिले है ग्रौर खासकर इतने ग्रधिक करों की वसूली की है लेकिन वह इस वजह से कि पिछले दिनों जो सरकार थी, जो भी हो उसका नाम मैं नहीं लेना चाहता, उन्होंने पूरी तरह मे करों को वसूल नहीं किया था श्रौर इसमें उत्पादन शुल्क श्रौर राज्य का म्राय-कर का हिस्सा भी शामिल है भ्रौर स्कूल की फीस और सम्पत्ति कर और मनोरंजन कर की दरों से ग्रौर बेटरमैंट लेवी से भी इसमें कुछ बकाया रकम मिली है, इसलिये निश्चय ही सरकार की कुछ श्रामदनी बढ़ी है। उसके साथ माथ सिंचाई के लिये, खेती के लिये और बिजली श्रादि की योजनाओं के लिये और सब योजनाओं के लिये सरकार ने पूरी तरह से खर्च करने की ब्यवस्था की है ग्रौर हम ऐसी ग्राशा

श्रीमन्, में ज्यादा समय भ्रापका लेना नहीं चाहता क्योंकि भ्रौर कोई विशेष बातें इनके भ्रलावा सदस्यों ने कही नहीं, लेकिन

कर के चलते हैं कि जो अगला बजट राज्य

की श्रसेम्बली में लाया जायगा उसमें निश्चय ही पूरी तरह से इन योजनाओं के ऊपर

ध्यान दिया जायगा भौर विकास के काम

में श्रौर ज्यादा से ज्यादा खर्च किया जायगा।

जो बातें राजनैतिक है उनके लिये मैंने पहले निवेदन किया कि उनके ऊपर मैं ग्रपना समय लगाना नहीं चाहता हं क्योंकि कई बातें तो ऐसी हैं जो कि मुलभूत हैं, उनके बारे में इस सदन में फिर शायद विचार करना पड़े तो करना चाहिये, मझे कोई एतराज नहीं है, जैसे कि मिसाल के तौर पर हरियाणा के बटवारे की बात कही गई स्रौर साथ ही साथ प्रेसिडेंट रूल शीघ्र समाप्त हो जाये, यह भी कहा गया । मैं समझता हूं कि यह सरकार निश्चय ही इस बात को चाहती है कि जितनी जल्दी सम्भव हो सके उतनी जल्दी राष्ट्रपति का शासन वहां समाप्त होना चाहिये ग्रौर इसलिये चुनाव कराने की व्यवस्था शीघ्र की जा रही है। लेकिन राज्यपालों के बारे में जो कुछ कहा गया तो श्रीमन्, में समझता हं कि यह माननीय सदस्यों का श्रधिकार है कि वह चाहे जो कुछ कहें लेकिन व्यक्तिगत नामो से राज्यपालों के बारे में न कहा जाये तो मेरी राय में यह ज्यादा ग्रच्छा होगा । इसके साथ माथ कुछ माननीय सदस्यों ने कुछ भूलभूत मुद्दों को उठाया, जैसे कि पानी के बटवारे के बारे में कहा गया, खास तौर पर भाखड़ा के बारे में कहा गया ग्रौर इसके साथ साथ वहां सर्विसेज का जो बाइफरकेशन हम्रा उसके बारे में भी कहा गया । तो इसके लिये तो एक मलभत सिद्धांत बना है श्रोर उसके श्राधार पर पानी का बटवारा होता है। इसी तरह से सर्विसेज का बटवारा भी होता है । सर्विसेज के बारे में तीनों **रा**ज्यों के मुख्य सचिव मिलते हैं, वह श्रपनी रिपोर्ट देते हैं श्रीर केन्द्रीय सरकार के पास रिपोर्ट श्राती <mark>है ग्रौर</mark> उस रिपोर्ट के ग्राधार प**र** जो भी उचित समझा जाता है, जो ठीक समझा जाता है, उस कार्यवाही को किया जाता है स्रौर निश्चय ही जो कर्मचारी हैं उनकी इस मांग का भी ध्यान रखा जाता है कि जो जिस राज्य के रहने वाले हैं ग्रधिक से ग्रधिक जहां तक

सम्भव हो सके ग्रधिक से ग्रधिक मात्रा मे उनको उन्ही राज्यो मे भेज दिया जाये।

श्रव, एक दो बाते ऐसी है, श्रीमन जो निश्चय ही इस सदन का ध्यान आकर्षित कराती है। हमारे भाई कृष्णकान्त जी ने लिफट इरिगेशन की बात कही । मैने श्रापको इसके बारे में निवेदन किया, इरिगेशन की सारी फिगर्स मैंने ब्रापको पढ कर स्नाई श्रीर लिफट इरिगेशन इसमे शामिल है। लिफट इरिगेशन के ग्रलावा खास कर जो बात उन्होंने कही वह यह कि पजाब यनि-वर्सिटी मे हरियाणा का हिस्सा होना चाहिये। इसके लिये में इतना निवेदन करना चाहता ह कि वहा पर एक सिडीकेट की सब-कमेटी बनाई गई थी जिसमे कुछ सिडीकेटर्म भी शामिल थे ग्रौर कुछ लेजिस्लेटर्स भी शामिल थे, उन्होने एक सिफारिश की है ग्रीर उस सिफारिश को वहा के चासलर ने मान लिया है श्रौर उन मिफारिशो को केन्द्रीय सरकार के पास भेजा गया है, केन्द्रीय सरकार उन सिफारिशो से सहमत है स्रौर जब ये सिफारिशे कार्यान्वित की जायेगी तो निश्चय ही हरियाणा को जो हिस्सा मिलना है वह हिस्सा पंजाब युनिवर्सिटी में उसको मिलेगा । उन्होने एक क्राइटेरिया फिक्स किया है और वह काइटेरिया है कि जो वहा के कास्टीटएट्स है उन्ही के श्राधार पर यह होगा, जितने भ्रनपात में उनके कास्टीटुएट्स होगे पजाब युनिवर्सिटी में उस हिसाब से हरियाणा वालों को हिस्सा मिलेगा । एक बात उन्होने यह भी कही कि पजाब युनिवर्सिटी का नाम बदल कर लाजपत राय युनिवर्सिटी करना चाहिए । यह एक ऐसी चीज है जिस पर विचार किया जा सकता है, यह विचारणीय विषय है, जहा तक मेरा सम्बन्ध है मुझे इसमे कोई एतराज नहीं कि यह विचारणीय विषय है, इस पर विचार किया जाना चाहिये। सर्बार्डिनेट सर्विसेज के बारे में ग्रीर खास तौर पर डी० ए० के बारे मे चर्चा की गई।

में यह निवेदन करना चाहता हू कि हरियाणा सरकार के कर्मचारियों का डी० ए० केन्द्रीय सरकार के कर्मचारियों के स्तर पर करने के लिये जिस तरह से सिफारिश की गई थी उसको उसी तरह से मान लिया गया है और मान ही नहीं लिया गया है बल्कि उसको उसी तरह से लागू भी कर दिया गया है श्रौर लागू कर के जो उन कर्मचारियों की रकम निकलती थी उसको चुका दिया गया है।

तो श्रीमन्, श्रामतौर पर यही बाते यहा कही गई । यदि श्रौर भी कोई श्रन्य बाते हो जो मेरी नजर में यहा नही श्राई हो या श्रगर कोई प्वाइट मैंने छोड दिया हो तो माननीय सदस्यों से में इतना ही निवेदन करना चाहता हू कि वह पुनः हमें बता सकते हैं श्रौर निश्चय ही उन पर ध्यान दिया जायेगा ।

मैं पुन सभी सदस्यों का स्रभारी हूं। उन्होंने कई उपयोगी सुझाव दिये स्रौर में स्राशा करता हूं कि सरकार उन पर विचार करेगी स्रौर स्रगर वे व्यवहारिक पाये गये तो उनको कार्यान्वित भी करेगी।

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): I shall first put the motion regarding the Haryana Appropriation (Vote on Account) Bill, 1968. The question is:—

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Haryana for the services of a part of the financial year 1968-69, as passed by the Lok Sabha, be taken into consideration."

The mot on was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHR JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA: I shall now put the motion regarding the Haryana Appropriation Bill, 1968. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services of the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

VICE-CHAIRMAN (SHRI THE M. P. BHARGAVA: We shall now take up the clause by clarse consideration of the Bill.

the Schedule Clauses 2 and 3 and were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We now move on to the next item.

THE WEST BENGAL BUDGET 1968-69—GENERAL DISCUSSION

SHRI D. L. SEN GUPTA (West Bengal): Mr. Vice-Chairman, is a disgrace to democracy that the Budget of a State has got to be passed through Parliament and I must lay the blame on the Congress Ministry at the Centre for bringing the situation to such a pass. What is most unfortunate in this Budget is that both the great city of Calcutta and the rural areas have been neglected.

Calcutta has so many problems. Some of them have got to be tackled as a national probelm. But there are other problems which must be tackled by the State itself as a matter of day to day finance. So far as the Opposition is concerned, this Budget is hopelessly disappointing. It is not the point whether a new tax has been assessed, whether any new source of revenue has been tapped or not. That is not the point. The point is what does the Government want to do during the year.

If you don't do anything for the people, what for is this Budget? It is certainly not for maintaining the status quo. If you maintain the status quo. it means that you are determined to create degen ration and chaos. problems are incr asing but you are not trying to solve the problems that are being created. You are keeping the problems where they were. This is unr alistic. You have got to take into consideration that every year there are new problems. Don't think that because your financial limitations are there, so the problems are also limited. The problems do not depend on your financial limitations. If I look at the problems of the State of West Bengal, I find that as in the Centre